CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUMAHATI BENCH: CUMHATI, 5 (FURM NO. 4)

OFDER SHEET.

(See Rule-42)

APPLICATION NO. 324/2000 So pufal Deka

Respondents(s) anion of India an m

Advocate for Applicant(s) M. M. Chaada.

Advocate for Respondent(s) Mr. B.C. Caha.

Advocate for Respondent(s) Mr. B.C. Caha.

29.9.00

Present: Hon'ble Mr.Justice D.N. Chowhdury, Vice-Chairman.

Heard Mr.M. Chanda learned counsel for the applicant and Mr.B.S.Basumatary, learned "ddl.C.G.S.C. for the respondents

Application is admitted. Issue notice on the respondents. Records call for. Returnable by six weeks. List on 28.11.00 for orders and written statement.

Vice-Chairman

28.11.00

rder.

Four weeks time granted to file written statement on the prayer of Mr. A. peb Roy, Learned Sr. C.G.S.C.

List 2.1.2001 for further on

trd 2.1.2001

List on 1.2.2001 to enable the respondents to file written statement and for further orders.

Vice-Chairman

29/1/00.

NO fice here forced and here to DIS. for Crow's the Reshondent

Slehs are yet to be received

to brew notices.

No 1 to 4 vide DINO 2379

7/15/00

No wels has been mk

O.A.No.324/2000

1 Service report wa Still avuitted

@ No. wis has been biled.

28.11.2000.

Notrce dus Served on RN. 1. 271/2000.

No. written statement his been viled.

71.2°0 \

No written statement hus been viled.

. 201.01

No. written statement hus been vilect

19:6:01.

Mo. Worlden Blatament hur been bikel.

24:3:01

No. W/ Statement hus been bled

28.8.01

1.2. Circuit senanat Adjourned to 21 d. 2001.

28.2.2001

Four weeks time allowed to the respondents to file written statement. List it on 4.4.01 for orders.

4.4.2001 'List again on 16.5.01 to enable the respondents to obtain instructions in the matter.

Vice-Chairman

n km

16.5.01

Four weeks time allowed to the respondents to file their written statement. List for orders on 20.6.01.

Vice-Chairman

nkm

20.6.01

At the request of Mr.A.Deb Roy, Sr.C.G.S.C. four weeks time is allowed for filing of written statement. List on 25.7.01 for orders. 166 Shar

lm

25 .7 .01

No written statement so far file Further four weeks time is allowed to the respondents to file written statement.

List on 29.8.2001 for order.

Vice-Chairman

Date

29.8.01

(2.9, 200)

Copy of the order has been but to the office for isering The bus to the of L/ Advocates for the parties.

14.

Notes of the Registry

Order of the Tribunal

Heard Mrs.N.D.Goswami, learned counsel for the applicant and also Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents.

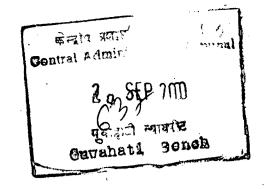
Mr. B.C.Pathak, learned Addl.C.G.S.C. has submitted that the relief sought in the application has already been granted. In support of his statement Mr.Pathak, learned Addl.C.G.S.C. has refered to and mentioned the communication No. ESTT-9/12/Part-II dated 11th May, 2001 sent by by Bharat Sanchar Nigam Limited, Office of the Chief General Manager, Assam Circle, Guwahati. By the aforementioned communication, it appears that the verification committee scrutinized the case of Shri P.Deka and on scrutiny of the records, the committee found him suitable and recommended his case for the grant of temporary status. A copy of the said communication is placed on records Since the relevant prayed has already been taken for conferring the applicant temporary status, the application standsinstructions. The application thus stands dismissed as instructions.

There shall, however, be no order as to costs.

Vice-Chairman

mb

Notes of the Registry Date Order of the Tribunal



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH ::: GUWAHATI.

Title of the suit

: 0.A. NO. 324 /200

Shri Putül Deka

: Applicant

- Versus -

Union of India and others : Respondents.

I_N_D_E_X_

<u>51.No</u> .	Annexure	Particulars of the Documents	Page No.
1.	-	Application	I- 10
2•	-	Verification	_7 <i>I</i>
3.	1	Appointment letter dt. 16.2.91	12
4.	2,3 & 4	Copies of the letter dated 13.12.93, 19.12.94 and Representation dated 26.7.94	_T3- I5
5.	5, 6, 7 & 8	Copies of the letter dated 11.6.96, 12.6.96, 5.7.96 and 9.10.96.	16- IS
6.	9	Copy of the letter dated 22.9.2000	20

Filed by

ND. Geosma

Advocate.

PUTUL DEKA

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI.

(An application under Section 19 of the Administrative Tribunal Act 1985)

Original Application No.____/2000

<u>Between</u>

1. Shri Putul Deka

Son of Shri Bichitra Deka

Vill-Bajoni

P.O. - Gopal Than

P.S. - Nalbari

..... Applicant.

- Versus-
- Union of India
 - Secretary to the Government of India, Ministry of Communication Telecom Commission,

 New Delhi.
- 2. Chief General Manager
 - Telecom.

Assam Telecom Circle,

Ulubari, Guwahati.

- 3. The Telecom District Manager
 Ulubari, Guwahati.
- 4. Divisional Engineer Telecom

Acceptence Testing

U.N. Buzar Borua Road,

Silpukhur, Guwahati.

Respondents.

PUTUL DEKA

Details of the application

1. Particulars of order against which this application is made.

This application is made praying for a direction upon the respondent for grant of Temporary Status as Casual Mazdoor in terms of in existing Sanction Vacancies granted vide letter No. 269-4/93-Stn-II(Pt) dated 9.2.2000 issued by the Government of India, Ministry of Communication Department, 0/o Telecom Services and also under office letter No. 269-4/93-Stn-II dated 12.2.99, whereby sanction for grant of temporary status of 672. Casual Workers have been made and also for a direction to the respondents to grant temporary status and regularisation of the services of the applicant in the department of Telecommunication considering 10(ten) years long Casual Service and also in the light of the ecommendation dated 22.9.2000 given by the Divisional Engineer Telecom Silpukhuri, Guwahati and also in terms of letter dated 21.9.2000 issued by Asstt. General Manager, Administration.

2. <u>Jurisdiction</u>:

The applicant declares that the cause of action arose with in the jurisdiction of this Tribunal.

3. <u>Limitation</u>:

That the present application has been filed within the prescribed period of limitation as per the Central Administrative Tribunal Act, 1985.

PUTULDEKA

Contd....

- Facts of the Case.
- 4.1 That the applicant is a Citizen of India as such he is entitle to all the rights and protections granted by the Constitution of India.
- That your applicants name was sponsored by the District Employment Exchange, Bharalumukh, Guwahati for appointment/Engagement of Casual Motor Drivers, following a requisition of the Telecom Department. His name was forwarded vide letter No. 294/91/13, 575 dated 20.6.91 by the District Employment Exchange. Thereafter applicant was selected for appointment/Engagement. The applicant after his selection engaged as Casual Motor Driver vide Divisional Engineer, Telecom acceptance testing, Guwahati letter No. AT/GH/E-103-90-91 dated 16.2.91, with effect from 14.2.91.

Copy of the appointment letter dated 2 16.2.91 is enclosed as Annexure - I.

4.3 That your applicant thereafter started working continuously without any break as Casual Worker and the authority being satisfied with the service of the applicant forwarded his name particularly by the respondent No. 4 through letter bearing No. AT/GH/E-103/93-94 dated 13.12.93 and letter No. AT/GH/E-103/94-95 dated 19.12.94 for regular appointment of the applicant.

Contd

It is stated that the applicant also submitted representation through proper channel addressed to the respondent No.2 praying for regularisation of service in the post of Motor Driver.xxx

copy of the letter dated 13.12.93, 19.12.94 and representation dated 26.7.94 are enclosed as Annexures- 2, 3 and 4 respectively.

That your applicant beg to state that the respondent no.4 vide his letter hearing no. AT/GH/E-103/96-97 dated 11.6.96, letter No. AT/GH/E-103/casual and part time/ 96-97/02 dated 12.6.97 whereby respondent no.4 requested AGM (Admn) T & D Circle Jabalpur and DE (P & A) 0/0 Ulubari, Guwahati requested for sanction and regularisation of the service of the applicant, similarly respondent no.4 again requested vide letter bearing no. AT/GH/E-103/96-97 dated 5.7.96, letter no. AT/GH/E-103/96-97 dated 9.10.96 wherein it is further requested to regularise the service of the applicant, it is also evident from the letter dated 9.10.96 that the post in which the applicant is working of parmanent nature and sanction is being accorded from time to time by CGMT T & D Jabalpur. It is categorically submitted that the job entrusted to the applicant is perennial in nature as such applicant is entitled to é temporary status and regularisation of his service with immediate effect.

Copy of the letter dated 11.6.96, 12.6.96,
5.7.96 and 9.10.96 are enclosed as Annexures5, 6, 7 and 8 respectively. PUTUL DEKA

4.5 That your applicant beg to state that respondent no.4 vide his/ letter bearing no. AT/GH/E-103/casual Mazdoor/2000-2001/09 dated 22.9.2000. whereby the case of the applicant has been strongly recommended to the General Manager, Kamrup Telecom for regularisation of service and for conferment of temporary status with particulars of working days during the period of service from 14.2.91 to August 1998 by the respondent No.4,

In view of the above factual position the applicant has acquired a valuable legal right for grant of temporary status and regularisation of his service in the Telecom Department, therefore Hon'ble Tribunal be pleased to direct the respondents for consideration for grant of temporary status and regularisation of service in the vacant post of Motor Driver in the office of the respondent No.4 which is evident from the sanction letter issued by the CGM T & D Circle Jabalpur with immediate effect.

Copy of the letter dated 22.9.2000 and sanction of Post of Motor Driver for the year 2000-2001 are enclosed as Annexure - 9.

4.6 That your applicant further beg to state that the applicant is entitled to benefit of temporary status under the scheme named as casual labourers, (grant of temporary status and regularisation scheme of the Department

PUTULDEKA

of Telecommunication 1989) which has came into face with effect from 1.10.89, and the same is ammended subsequently extending the benefit to the casual workers engaged till 1997 as such the present applicant has fulfilled all the requirements and also attained illegibility for grant of temporary status. It is categorically stated that the applicant has continuously worked for more than 240 days in every calendaryear since his initial date of engagement, as such by operation of law he has acquired temporary status under the scheme mentioned above therefore Hon'ble Tribunal be pleased to direct the respondents to grant temporary status and regularisation to the applicant from the date of initial engagement. The applicant is still working as casual Motor Exercise Driver in the office of the respondent Mo. 4.

- 4.7 That this application is made bonafide and ends of justice.
- 5. Grounds with Legal Provision.
- For that the applicant has acquired a valuable, and legal right for grant of temporary status in terms of casual labourers (grant of Temporary status and Regularisation) scheme of the Department of Telecommunication, 1989.
- For knakknexa that the applicant is fulfilled the criterian laid down in paragraph 5(i) of the provision laid down in casual labourers

PUTUL DEKA

(Grant of Temporary status and Regularisation)
Schemes, 1989.

- For that applicant has completted the requisite number of days in terms of provision laid down in paragraph 5 (i) of the casual labourers (For Grant of temporary status and regularisation Schemes 1989).
- 4. For that the applicant is continuously working since their initial engagement without any break.
- 5. For that the works performing by the applicant is of permanent nature.
- For that the present applicant is entrusted with the similar natures of works which are being performed by the regular Mazdoor of the department of telecommunications.
- 7. For that the benefit of grant of temporary status have been conferred to other similar situated casual Mazdoor with effect from 17.12.1993 in the Department of Telecommunications.
- 8. For that the applicant is legally entitled to grant of temporary status in terms of Para 5(i) of the provision laid down in Casual Labourers (Grant of Temporary Status and Regulation) Schemes, 1989.
- 9. For that the similar matter has been decided by the Ernakulam Bench of the Hon'ble Central Administrative Tribunal in 0.A. no. 750/94 dated 13.3.95 in favour of the applicant.

- 10. For that the applicant approached the authorities on number of occassion for grant of temporary
 status and regularisation of their services.
- 11. For that the applicant has enquired a valuable and legal rights kin view of their long services rendered to the Department of Telecommunication for grant of temporary status as well as for regularisation.
- 12. For that denial of regularisation of their services and temporary status is violative of Article 14 and 16 of the Con/stitution.
- 13. For that the work load which is entrusted to the applicant has not been reduced rather the same has been tremendously increased in the recent past due to undertaking of various development programme for expansion of Telecommunication facilities.

6. Details of remedies exhausted.

That the applicant state that he has no other alternative and other efficacious remedy then to file this application.

7. Matters not previously filed or pending with any other Court/Tribunal.

The applicant further declare that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any other Tribunal nor any such application & writ petition or suit is pending before any of them.

8. Relief sought for :

Under the facts and circumstances stated above, the applicant in pray for the following reliefs:

- 8.1 That the respondents be directed to grant the benefit of the scheme named as casual labourer (Grant of Temporary status and regularisation)
 Scheme of Department of Telecommunication 1989.
- 8.2 That the respondents be directed to consider the regularisation of the service of the applicant with immediate effect.
- 8.3 That the respondents be directed to allow the applicant to continue in service till the benefit of temporary status and regularisation are granted to the applicant.
- 8.4 To pass any other order or orders as deemed fit and proper by the Hon'ble Tribunal.

9. Interim reliefs prayed for :

During the pendency of this application the applicant pray for the following reliefs under the facts and circumstances as stated above.

- 9.1 That the respondents be directed not to oust the applicant till final disposal of this application.
- 9.2 That the respondents be directed to allow the applicant to continue in service till final disposal of the original application.

The above interim reliefs are prayed on the grounds explained above.

10.

Details of Postal Order:

Postal Order No.

28/9/21

Mate of Issue

Issued from

: G.P.O. Guwahati.

Payable at

: G.P.O. Guwahati.

11.

List of enclosufes.

As per Index.

Verification

V ERIFICATION

I, Putul Deka, son of Shri Bichitra Deka, village Bajoni P.O. Gopal-than, P.S. Nabbari, applicant in the above case, I do hereby declare and verify that the statements made in paragraphs 1 to 4 and 6 to 11 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign verification on this \mathcal{Q}^{ς} 'th day of September, 2000 at Guwahati.

PUTUL DEKA

Signature.

OFFICE OF THE D.E.T.ACCEPTANCE TESTING, U.N. SEZBARUAH ROAD SILPUKHURI'S GOVAHATI-781003.

No.AT/CH/E-103/90-91

To

The Chief Gueral Manager, T&D Circle Jabalour-482001

Sub! Engagement of Ceaupl Motor Driver.

Shri Putul Deka; sen of Shri Bichitra Ram Deka an inhebitant of Vill. Khudrsenkera, P.O. depalthan, Via-Nalbari under District: NALBARI having employment Exchange cord Ho. 2145/86 dtd: 11-05-88 is engaged as casual Motor Driver west. 14-02-91 for the new Departmental Vehicles of this Division.

The vehicle has been taken delivery on 14-02-91 as telephonic instruction of DOM (T).0/0 the CON TSD Circle. Jababur dtd. 09-02-91.

This is for your information and necessary

Divisional Engineer Telecom
Acceptance Testing,
Guwahnti-781003

Copy forwarded to

- 1) The DCM(T), T&D Circle, Jabalpur, for information
- 2) The A.O. (Cash). 0/0 the CGM TaD Circle, JB for
- 30 Shri Putul Deka cesual Motor Driver.

Divisional Engineer Telecom

Guwahati-781003.

Annexan-29

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING
U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

To The Divisional Engineer (P&A), O/o the Telecom District Manager, Guwahati-781007.

No. AT/GH/E-103/93-94

Dated at CH, the 13-12-93

Sub: - Application for appointment of Motor Driver.

Ref:- Letter No. TDM/EST-17/93-94/41 dtd.at GH, the 9-12-93.

With reference to your letter No. and subject cited above the following details particulars duly filled in the prescribed Proforma **REXESSED NEXEWITH is forwarded for your necessary action please.

Divisional Engineer Telecom., Acceptance Testing, Guwahati-781003.

PROFORMA OF APPLICATION

1. Name of the Casual Motor Driver :- SRI PUTUL DEKA.

2. Father's Name

:- SRI BEECHITRA RAM DEKA.

3. Date of birth

:- 1-2-1962.

4. Educational Qualification

:- Class- VII.

- Employment Exchange Regulatration: 7534/91/88.
 No.
- 6. Date of engagement as Casual Mazdoor: 14-02-91.
- 7. Drive Licence No.

:- 13725/mk.

SRI PUTUL DEKA

Signature of the applicant

B. Recommendation of the Controlling Officer:-

Ste /

Dnnx -

DEPARTMENTO OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING
U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

To
The S.D.E.(Admn.),
O/o the T.D.M.,
Ulubari,
Guwahati-781007.

No. AT/GH/E-103/94-95

Dated at GH, the 19-12-94

Sub: - Appointment of MOTOR DRIVER.

Ref:- Your letter No. TDM/EST-17/Aptt/94-95/67 dtd. at GH, the 3rd Dec. 94.

With reference to your letter No. cited above, the following details particulars for appointment of Môtor Driver, intimation required by you as per office record are forwarded for your necessary action please.

Si.No.	Name of Casual Motor Driver	Date of Engage- ment	Unit to which attached	Details of work particulars Cale- nder Year wise
01.	SRI PUTUL DEKA	14-02-91	Under DET.A/T, Silpukhuri, Guwahati-3.	A/T works for N.E. Region (Meghalaya, Arunachal Prade- sh, Mizoram, Tribura) and day
				to day official works. w.e.f. 91-92. 92-93, 93-94, 94-95.

Divisional Engineer Telecom.,
Acceptance Testing,
Guwahati-781003.

7

To
The Chief General Manager,
Assam Telecom Circle,
Ulubari,
Guwahati-781007.

(Through D.E.T., A/T, Guwahati)

(Kind attention: D.G.M.(Admn.), Assam Telecom Circle

显示

Sub:- Regularisation of Motor Driver post case of Sri Putul Deka under D.E.T., A/T. Guwahati.

Respected Sir,

AND THE PROPERTY OF THE PERSON OF THE PERSON

with due respect I have the honour to state the following points for your kind and sympathetic consideration. That Sir, I am driving the office vehicle of D.E.T., A/T, Guwahati unit since February, 1991 as a casual Motor Driver and till to-day I have not been regularised. Last year, so many persons even junior to me were regularised through Assam Circle. I am fulfilling all the requisite criteria for regularisation and all papers related to this have been forwarded to T.D.M., Guwahati for necessary action.

I, therefore request your honour to kindly look into my case sympethetically and arrange to order for my regularisation.

Dated at Guwahati,

the 26-07-94

Yours faithfully,

POTUL DEKA (FUTUL DEKA) Casual Motor Driver under D.E.T., A/T, Guwahati.

Copy to:-

The T.D.M., Guwahati, for favour of information and necessary action please. -

2

DEPARTMENT OF TELECOMMUNICATIONS OFFICE OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

To Sri S.P. Tiwari, A.G.M.(Admn.), T&D Circle, Jabalpur-482001.

No. AT/GH/E-103/96-97

Dated at GH, thu 11-06-96

Sub:- Retention of Temporary Group B, C & D Posts of T&D Circle.

Ref:- Your letter No. TD/SG-2137 dtd. 13-04-93.

Kindly refer to your above mentioned letter dtd. 13-04-93, wherein a Sanction was accorded for a period 01-03-93 to 28-02-94.

This office has already sent vide letter of even No. dtd. 27th Feb'96 and 22nd March'96 regarding Posting/regularisation of Motor-Driver to this Unit against the senttioned post.

Latest letter in this respect is still awaited.

You are requested kindly to forward the latest sanction letter as early as possible.

Jan ever

Divisional Engineer Telecom., Acceptance Testing, Guwahati-781003.

17

U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING

To
The Divisional Engineer (P&A),
O/o the T.D.M.,
Ulubari,
Guwahati-781007.

No. AT/GH/E-103/Casual & Part time/96-97/02 dtd.12-06-96.

Sub: - Regularisation of Casual Motor Driver.

Ref:- Letter No. TDM/EST-17/Staff/95-96/80 dtd. 22-3-96.

With reference to the above mentioned letter it is further to inform you that the case of retention of sanction of Motor Driver is under active consideration at Circle Office, Jabalpur as has been learnt from A.G.M.(Admn.), T&D Circle, Jabalpur.

The Driver is continuing under sanction memo No. TD/SG-2164 dtd. 23-10-90 of C.G.M., T&D Circle, Jabalpur and time to time retention order is issued, latest being TD/SG-2137 dtd. at JB, the 13th April '93.

You are requested kindly to see that the service of this Motor Driver is regularised in the best interest of service.

Divisional Engineer Telecom., Acceptance Testing, Guwahati-781003.

URGENI

KIND ATTENTION 165.P. TIWARI, A.G.M (Admn.). JB.

. Anyn-

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER TELEOM: ACCEPTANCE TESTING
U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

To Sri S.P. Tiweri, A.G.M. (Admn.), T&D Circle, Jabelpur-482001.

No. AT/GH/E-103/96-97

Dated at GH, the 5th JULY 96.

Sub:- Retention of Temporary Group B,C & D Posts of T&D Circle.

Ref:- Your letter No. TD/SG-213/ dtd. 13-64-97.

特许特殊特别特特特特特特特特特特特特

Kindly refer to this office letter even No. dtd. 11-06-56, the case of posting of regularisation of Motor Driver to this Unit against the sanctioned posts is under active consideration in the office of T.D.M., Telaphone District, Guwahati. The official Putul Deka, Cacual Motor Driver is working here wince 5th July 1991 against the sanction memo No. TF/SG-2164 dtd. 3-12-90 and TD/SG-2137 dtd. 27-2-92/139

You are therefor: requested kindly to issue the latest retention order, so that the official can get the here it of regularisation.

This has a reference to telephonic talk with you on data.

Divisional Engineer Telecom. .. Adoeptance Testing, Guwahati-78103

Copy to:-

1) The T.D.M., Guwahati.

drym-e

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING
U.N. BEZBARUAH ROAD::SILPUKHURI::GUWAHATI-781003.

To The Telecom District Manager, Ulubari, Guwahati-781007.

No. AT/GH/E-103/96-97/

Dated at GH, the 09-10-96

Sub: - Regularisation of Casual Motor Driver.

Ref:- Your letter No. TDM/EST-179/96-97/33 dtd. at Guwahati, the 7-10-96.

Under the reference letter No.cited above it is to inform you that the post of Motor Driver is permanent and time to time sanction is accorded for retention of post by Chief General Manager Telecom, T&D Circle, Jabalpur.

For Divisional Engineer Telecom., Acceptance Testing, Guwahati-781003. DEPARTMENT OF TELECOMMUNICATIONS
TECHNICAL AND DEVELOPMENT CIRCLE
OF THE DIVISIONAL ENGINEER TELECOM: ACCEPTANCE TESTING
U.N.BEZBARUAH ROAD: SILPUKHURI: QUVAHATI - 781003.

ماره

To

The General Manager Kamrup Telecom. District <u>Ouwshati</u>.

No. AT/GH/E-103/Ca sual Mazdoor/2000-2001/09 dt. 22.9.2000.

Sub : Verification of eligibility for conforment of Temporary - Etatus.
----- Case of Eri Putul Deka, Casual Mezdoor.

Ref : Your No. GMT/Court case/Misc/98-99 dtd. 10. 3. 99.

Sri Putul Deka, Casual Labour working in the O/O D.E A/T. TaD Circle, Guwahati, has fulfilled all the criteria for comferent of Temporary Status the on the following basis.

All the vouchers from 2/91(14.2.91 being the date of his engagement) to August'98 has been verified on the basis of pay ment particulars and signature of Sri Putul Daka, Casual Mazdoor and findings are as follows:

Period	Period of engagement.
90 - 91	42 days
91 - 92	351 ,,
92 - 93	353
93 - 94	365
94 - 95	365 .,
95 - 96	365 .,
96 - 97	365 .,
97 - 98	356
98 - 99(till 8/98)	140

Kindly threfore grant him Temporary Status early.

Divisional Engineer Telecom.
Acceptance Testing, T&D Circle
Silpukhuri Cuwahati - 781003.

Copy to 1

- 1. The CGM. Assam Telecom. Circle, Guwahati, w.r.t. his No. ESTT-9/12(Pt-1)/75 dtd. 29.5.2000.
- 2. The CGM, T&D Circle, Jabalpur, This has reference to his No. TD/SG-3094/CAT dtd.5.5.99.
- 3. The Director A/T, T&D Circle, Calcutta.

Divisional Engineer Telecom.
Acceptance Testing, T&D Circle
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